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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.

OA. 46/94. & 47/94.

Date of Decision: 16-3-1995.

OA. 46/94.

T. Koteswar Rao Applicant.
(Party-in-Person).

And

1. General Manager, Ordnance Factory,
Government of India,
Yeddu-mailaram, (Medak Dist.) A.P.
2. Faculty of Medical Sciences,
Calcutta - 700 001.

.... Respondents.

OA. 47/94.

T. Koteswar Rao Applicant.

1. The General Manager, Ordnance Factory,
Government of India, Yeddu-mailaram,
Medak Dist. A.P. 502 205.
2. The Senior Medical Officer Incharge,
Hospital, Ordnance Factory, Yeddu-mailaram,
Medak (Dist) A.P. 502 205.

.... Respondents.

Counsel for the Applicant : Mr. T. Koteswara Rao,
(Party-in-person).

Counsel for the Respondent: Mr. N. R. Devaraj, Sr. OGSC.
(for both O.A.'s.)

CORAM: HON'BLE MR. JUSTICE V. NEEENDRI RAO, VICE CHAIRMAN
HON'BLE SHRI R. RANGARAJAN, MEMBER ADMINISTRATIVE.

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O.A.NOs.46/94 and 47/94.

JUDGMENT

Dt:14.3.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri T.Koteswara Rao, applicant in person and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. ~~xxxxxx~~ In view of the pleadings and the reliefs claimed, these two OAs can be conveniently disposed of by a common order, though these two OAs were heard separately. The applicant worked as Senior Labour Officer in the Ordnance Factory, Yeddu-mailaram, Medak District from August 1990 to August 1993. O.A. No.46/94 was filed praying for direction to the respondents to treat him as on duty on 8.7.1993 and from 9.7.1993 and also 17.11.1992 to 25.1.1993 and to grant him Earned Leave from 5.8.1993 to 13.8.1993 and treat him as an officer waiting from 16.8.1993 to 15.1.94. O.A.No.47/94 was filed praying for direction to the respondents to treat the period from 27.4.1992 to 2.5.1992, the period during which he was undergoing treatment for the injury ^{and to have been} sustained by him while on duty, as duty.

3. There is force in the contention for the respondents that the applicant could have made a representation to the Director General, Ordnance Factories

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(R-2 in OA 46/94) when his request was not acceded to

4. Hence, these two OAs are disposed of as under:-

The applicant is free to make a representation to R-2 in OA 46/94 ie., Director General, Ordnance Factories, Calcutta-1, in regard to the reliefs claimed in these two OAs, going to be submitted by Registered Post Acknowledgement. Due by posting it by 24.3.1995, the same has to be disposed of by the said Director General, Ordnance Factories expeditiously and preferably by 31.5.1995. It is needless to add that in case the applicant is going to be aggrieved by the final order to be passed by the Director General, Ordnance Factories, he is free to move this Tribunal under Section 19 of the Administrative Tribunals Act, 1985.

5. These OAs are ordered accordingly. No costs.

One
(R.RANGARAJAN)
MEMBER (ADMN.)

Neeladri
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 14th March, 1995.
Open court dictation.

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Copy to:

1. General Manager, Ordnance Factory,
Government of India,
Yeddu-mailaram, (Medak Dist) A.P.
2. The Director General of Ordnance
Factories, 10-A, Auckland Road,
Calcutta-700 001.
3. One copy to the Senior Medical Officer
Incharge, Hospital, Ordnance Factory,
Yeddu-mailaram, Medak (Dist) A.P. 502 205.
4. One copy to Mr. T. Koteswara Rao, (Party in person).
5. One copy to Mr. N. R. Devaraj, Sr. CGSC, CAT, Hyd. (in both OAs).
6. One copy to Library, CAT, Hyd.
7. One spare.

kku.

14 NO 46/94 & 47/94

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COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEE LADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN (ADMIN)

DATED 14-3-1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. NO. _____

O.A. NO. 346/94 in
T.A. NO. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

